BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 191/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

Name of the Company:

Asset Reconstruction Company (India) Ltd.

V/s.

Dhar Textile Mills Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NATION PARLWA

WITH

2. FOR THAKKAR

AND PARLWA

PCS Corporale

Deliters

New 1

<u>ORDER</u>

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Financial Creditor/Petitioner. Learned PCS Mr. Pratik Tripathi present for Respondent.

Objections filed.

At request of petitioner counsel for hearing before admission.

List the matter on 15.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 20th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL